THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) No.

- (b) No.
- (c) Does not arise.

## Alternative to MCI (amendment) Act, 2010

- 721. SHRI T.K. RANGARAJAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether the Medical Council of India (MCI) Amendment Act, 2010 lapses by May this year;
- (b) if so, whether Government has any proposal or alternative mechanism in place in absence of this Act; and
  - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): (a) Yes.

(b) and (c) The Ministry is considering setting up of an overarching regulatory body *viz*. National Commission for Human Resources for Health (NCHRH) with the dual purpose of reforming the current regulatory framework and enhancing the supply of skilled manpower in the health sector.

## Purchase of ambulances by Himachal Pradesh under NRHM

- †722. SHRIMATI BIMLA KASHYAP SOOD: WIII the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that 108 new ambulances have been purchased by the State Government of Himachal Pradesh under the National Rural Health Mission (NRHM) as a result of which patients have been benefited the most;
- (b) whether Government is bringing in similar new policy/scheme so that more and more people can get its benefits;
  - (c) if so, the details thereof; and
  - (d) if not, the reasons therefor?

<sup>†</sup>Original notice of the question was received in Hindi.